

FIR No. 246/17
PS: Begumpur
State Vs Amit @ Mittu
U/s. 25/54/59 Arms Act

Fresh Chargesheet received.

04.05.2020

Present : Ld. APP for the State.

IO HC Anil Kumar in person.

Accused Amit @ Mittu is stated to be on Court bail but not appearing today.

Put up for consideration before the concerned court on 24.07.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020

FIR No. 356/2019

PS: Begumpur

04.05.2020

Fresh chargesheet received.

Present: Ld. APP for the State.

IO in person

Accused stated to be in J.C.

Put up for consideration before the concerned court on

18.05.2020.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/04.05.2020

FIR No. 521/18
PS: Bharat Nagar

04.05.2020

Fresh Supplementary chargesheet received.

Present: Ld. APP for the State.
IO in person
Accused stated to be in J.C.

Put up for consideration before the concerned court on
18.05.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020

FIR No. 70/2020
PS Begumpur
u/s 356/379/34 IPC
State Vs. Ashish @ Golu S/o Rajesh

04.05.2020

Present: Ld. APP for State.
IO ASI Neeraj Rana is present with case file.
Accused is absent and presently stated to be in J.C.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The IO has filed an application informing that the TIP of accused could not be conducted since complainant has refused to join TIP proceedings due to Corona virus situation and further stating that due to lapse of time, she was not able to identify the accused. Statement of complainant to that effect is also recorded by the IO. Hence, TIP stands cancelled.

IO has also moved another application for release of accused stating that the accused was arrested on the basis of disclosure statement but no recovery has been effected from the accused and hence, there is no evidence against him.

Heard.

In view of the aforesaid facts as there is no evidence against the accused Ashish @ Golu S/o Shri Rajesh, is released from the present case and he be released from J.C. if not wanted in any other case.

Copy of this order be sent to the Jail Suptd. for information and compliance.

Both applications are disposed off.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020

FIR No. 335/19
PS Begumpur
u/s 356/379/34 IPC
State Vs. Ashish @ Golu S/o Rajesh

04.05.2020

Present: Ld. APP for State.
IO ASI Neeraj Rana is present with case file.
Accused is absent and presently stated to be in J.C.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The IO has filed an application informing that the TIP of accused could not be conducted since complainant has refused to join TIP proceedings due to Corona virus situation and further stating that due to lapse of time, she was not able to identify the accused. Statement of complainant to that effect is also recorded by the IO. Hence, TIP stands cancelled.

IO has also moved another application for release of accused stating that the accused was arrested on the basis of disclosure statement but no recovery has been effected from the accused and hence, there is no evidence against him.

Heard.

In view of the aforesaid facts as there is no evidence against the accused Ashish @ Golu S/o Shri Rajesh, is released from the present case and he be released from J.C. if not wanted in any other case.

Copy of this order be sent to the Jail Suptd. for information and compliance.

Both applications are disposed off.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020

FIR No. 356/2019
PS Begumpur
u/s 356/379/34 IPC
State Vs. Salman @ Guddu

04.05.2020

Chargesheet as well as another report u/s 169 Cr. P.C. has been filed by the IO. Both be clubbed and registered together.

Present: Ld. APP for State.
IO in person.

IO has filed chargesheet against the accused Salman @ Guddu and report against the accused Sonu @ Bidi u/s 169 Cr. P.C.

Heard.

Reports perused.

As per the allegations, the accused persons were involved in snatching of mobile phone from complainant which has been allegedly recovered from the possession of accused Salman @ Guddu.

As regards accused Sonu @ Bidi, no recovery has been effected from him and complainant has also refused to join TIP proceedings.

Under such circumstances, cognizance is taken for offence u/s 411 IPC against the accused Salman @ Guddu. Let production warrants be issued against the accused Salman @ Guddu for 18.05.2020.

As regards accused Sonu @ Bidi, he be released from J/C, if not wanted in any other case since there is no evidence against him qua the present case. Report u/s 169 Cr. P.C. qua accused Sonu @ Bidi is accepted.

Copy of order be sent to Jail Superintendent with direction to release accused Sonu @ Bidi, if not wanted in any other case.

Copy of order be given dasti to IO.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020

Bail application
FIR No. 2023/2015
PS Mangolpuri

u/s 419/420/466/467/468/471/472/474/120-B/34 IPC

04.05.2020

Present: Ld. APP for State.
Ld. counsel for accused Beeram Singh Rajput,

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for regular bail on behalf of accused.

Reply has been filed by the IO.

Heard on bail application.

At the outset, it is pertinent to mention here that chargesheet has already been filed in this case, which is pending before the concerned Court of PS Mangolpuri, hence in the absence of chargesheet, regular bail cannot be granted by duty MM. Furthermore, there is non-compliance of directions of Ld. District and Sessions Judge, North-West as contained in para 4 & 5 of circular bearing no. D&SJ(N&N-W)/Sectt./RC/2020/14475-14560 dated 21.04.2020 since no requisite consent or undertaking has been given alongwith the bail application.

The application is even otherwise not maintainable even for interim bail since one of the alleged offences against the accused is for offence u/s 467 IPC (as mentioned in the bail application itself) which is punishable with life imprisonment.

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The applicant/accused has also mentioned that co-accused has been granted interim bail but no copy of such bail order of co-accused has been produced.

Considering all the above facts, the application of bail application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/04.05.2020

M/s Krishna Music Company Vs. Lakhvinder Singh
Complaint case No. 1628/2020

04.05.2020

Present: None for applicant/accused.
None for complainant.

It is already more than 4:00 p.m. but counsel has not appeared to address arguments either physically or through CISCO WEBEX Meeting APP . Hence, I will proceed further.

This is an application for release of documents i.e. passport of accused.

I have perused the application.

At the outset, it is pertinent to mention here that no sufficient ground for urgency to move the application has been mentioned on behalf of applicant. Even otherwise, the case is pending before the concerned Court of Ms. Surpreet Kaur, Ld. MM, North-West, Rohini, and in the absence of judicial file, no order can be passed on the present application. Furthermore, the accused has moved the application stating that he had entered into compromise with the complainant but no order of the concerned Court regarding compounding of offence and acquittal of the accused has been filed alongwith application. Hence, only the concerned Court can grant permission to the accused to leave the country or for release of passport which was detained by the concerned Court.

Hence, application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020

FIR No. 340/19
PS Begumpur
u/s 457/380/411 IPC

04.05.2020

Present: Ld. APP for State.
Ld. counsel for accused Sunil.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for regular bail on behalf of accused.

Reply has been filed by the IO.

Heard on bail application.

At the outset, it is pertinent to mention here that chargesheet has already been filed in this case, which is pending before the concerned Court, hence, regular bail cannot be granted by duty MM.

The application is even otherwise not maintainable even for interim bail since one of the alleged offences against the accused is for offence u/s 457 IPC (as mentioned in the bail application itself) which is punishable with imprisonment for a period of 14 years in case house trespass/house breaking has been done with intention to commit theft. In the present matter, accused is also alleged to have committed theft and is chargesheeted even for offence u/s 380 IPC. Furthermore, no supporting medical documents regarding the medical condition of the family members of accused as mentioned in para 4 of the application has been filed.

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Considering all the above facts, the application of bail application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020

e-FIR No. 05179/19
PS Bharat Nagar
u/s 379/411/34 IPC
State Vs. Shanu S/o Mohd. Nawab

04.05.2020

Present: Ld. APP for State.
None for accused.

Status report has been filed by the Dy. Superintendent,
Central Jail No. 1, Tihar Jail.

Accused is involved in 10 different cases besides/including
the case which are mentioned in the application of accused.

Copy of status report be provided to the counsel for accused
as and when he appears.

Application stands disposed off accordingly.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020

e-FIR No. 05179/19
PS Bharat Nagar
u/s 379/411/34 IPC
State Vs. Sunil S/o Rewati Prasad

04.05.2020

Present: Ld. APP for State.
None for accused.

Status report has been filed by the Dy. Superintendent,
Central Jail No. 1, Tihar Jail.

Accused is involved in 10 different cases besides/including
the case which are mentioned in the application of accused.

Copy of status report be provided to the counsel for accused
as and when he appears.

Application stands disposed off accordingly.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/04.05.2020